

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 735 of 2020

IN THE MATTER OF:

Cascata Food & Beverages Pvt. Ltd.

... Appellant

Versus

Noor Alam & Ors.

...Respondents

Present:

For Appellant :

**Mr. Mayank Grover, Mr. Deepak Bansal and
Mr. Roopak Bansa, Advocates**

O R D E R

(Through Virtual Mode)

01.09.2020 After hearing the learned counsel for the Appellant, we find that this appeal is not maintainable as no order has been passed on merit. However, we take note of the grievance projected by the Appellant that its application being I.A. No. 421 of 2019 has not been disposed of. The Adjudicating Authority would do well in taking up the said application for disposal at an early date. The appeal is accordingly disposed off.

This order be communicated to the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata forthwith.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/